

Electric Works Limited, Calcutta, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-1358/68].

NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): On behalf of Shri Dinesh Singh, I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

- (1) The Export of Human Hair (Inspection) Rules, 1968, published in Notification No. S.O. May, 1968. (Hindi and English dated the 3rd May, 1968.
- (2) The Export of Vacuum Flasks (Inspection) Rules, 1968, published in Notification No. S.O. 1617 in Gazette of India dated the 7th May, 1968. Hindi and English versions).
- (3) The Export of Steel Trunks (Inspection) Amendment Rules, 1968, published in Notification No. S.O. 2062 in Gazette of India dated the 5th June, 1968 (Hindi and English versions).

[Placed in Library. See No. LT-1359/68].

PRESIDENT'S ORDER re. BIHAR STATE EXPENDITURE; AND PUBLIC PROVIDENT FUND SCHEME

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): I beg to lay on the Table—

- (1) A copy of the Order made by the President under article 357 (1) (c) of the Constitution authorising expenditure out of the Consolidated Fund of the State of Bihar for the

months of July and August, 1968, published in Notification No. S.O. 2318 in Gazette of India dated the 29th June, 1968.

- (2) A copy of the Public Provident Fund Scheme, 1968, published in Notification No. G.S.R. 1136 in Gazette of India dated the 15th June, 1968, under section 12 of the Public Provident Fund Act, 1968 (Hindi and English versions).

[Placed in Library. See No. LT-1360/68].

NOTIFICATION re. M/s. JESSOP & Co LTD., CALCUTTA

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI RAGHUNATH REDDI): I beg to lay on the Table a copy of Notification No. S.O. 1517 published in Gazette of India dated the 24th April, 1968, regarding management of Messrs. Jessop and Co. Limited, Calcutta, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-1361/68].

NOTIFICATIONS UNDER MINES AND MINERALS (REGULATION & DEVELOPMENT) ACT

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI): I beg to lay on the Table a copy each of the following Notifications under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—

- (1) S.O. 1527 published in Gazette of India dated the 4th May, 1968 making certain amendment to G.S.R. 288 dated the 29th February, 1964.